

ACT No. XII OF 1903.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 28th August, 1903.)

An Act further to amend the Indian Tariff VIII of 1894.
Act, 1894.

WHEREAS it is expedient further to amend the Indian Tariff Act, 1894; It is hereby enacted as follows:—

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| Short title and duration. | 1. (1) This Act may be called the Indian Tariff (Amendment) Act, 1903. | (2) Section 3 shall remain in force until the thirty-first day of March, 1904. | |
| Amendment of section 8A, Act VII, 1894. | 2. In section 8A, sub-section (1), of the Indian Tariff Act, 1894, as amended by section 2 of the Indian Tariff Amendment Act, 1899, before the words "the exportation therefrom" the words "the production therein or" shall be inserted. | <small>VIII of 1894.</small> | <small>XIV of 1899.</small> |
| Addition of new section, 8C, to Act VIII, 1894. | 3. After section 8B of the Indian Tariff Act, 1894, as amended by section 2 of the Indian Tariff (Amendment) Act, 1902, the following section shall be added, namely:— | <small>VIII of 1894.</small> | <small>VIII of 1902.</small> |
| Continuation of duties chargeable under section 8A or 8B on 31st August, 1903. | "8C. Notwithstanding that the condition precedent to the imposition of a duty under section 8A may have ceased to exist, and notwithstanding anything in section 1, sub-section (2), of the Indian Tariff (Amendment) Act, 1902, any duties which may have been imposed and are chargeable under section 8A or section 8B on the thirty-first day of August, 1903, shall continue to be chargeable in accordance with any rules in force on the said date: | | <small>VIII of 1902.</small> |

Provided that the Governor General in Council may, by notification in the Gazette of India, reduce the rate at which any such duty is levied, and amend or vary any such rules as aforesaid."